

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 638**

TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

AMENDMENT OF CONSTITUTION TO INTEGRATE J&K

638. SHRI ASHWINI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some leaders of social and cultural organisations and public representatives have requested the Government to amend the constitution to integrate Jammu and Kashmir State with the rest of India; and

(b) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The State of Jammu & Kashmir is an integral part of India. However, some representations requesting the Government to amend the provisions contained in the “Temporary, Transitional and Special provisions” in the Constitution of India that pertain to the State of Jammu & Kashmir have been received from time to time.
